



2026:AHC:50143-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. WRIT PETITION No. - 3773 of 2026**

Smt Saroj

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

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|---------------------------|---|----------------|
| Counsel for Petitioner(s) | : | Mahmudul Hasan |
| Counsel for Respondent(s) | : | G.A.           |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.  
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(I) Issue a writ, order or direction in the nature of Mandamus to direct the respondent No. 3 for Fair and Speedy investigation and submit the charge sheet within some specified period of time.

(II) Issue any other writ, order or direction as this Hon'ble Court may deem fit and proper in the circumstances of the case.

(III) Award the cost of the writ petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 8.8.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, District- Bijnor, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, District- Bijnor, the Senior Superintendent of Police, District- Bijnor/ respondent no. 2 shall ensure the fair, impartial and expeditious

investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**

**March 11, 2026**

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